

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2722
ANSWERED ON:04.12.2009
JUVENILE JUSTICE BOARDS
Scindia Smt. Yashodhara Raje

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : whether the Government proposes to set up State level Juvenile Justice Boards in the Country;
- (b) : if so, the details thereof, State-wise and UT-wise;
- (c) : the details of composition and functions of the Boards;
- (d) : whether the Juvenile Homes are being run by the these Boards in the country; and
- (e) : if so, the details thereof; State-wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) : Section 4 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006, provides for constitution of the Juvenile Justice Board for every district by the State Governments/UT Administrations for exercising the powers and discharging the duties conferred or imposed on such Boards in relation to juveniles in conflict with law.

(b): The number of Juvenile Justice Boards in the country, State-wise and UT-wise, as per the information available in the Ministry of Women and Child Development, received from the State Governments/UT Administrations, is given at Annexure-I.

(c): As per the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006, a Juvenile Justice Board consists of a Metropolitan Magistrate or a Judicial Magistrate of first class, as the case may be, who has special knowledge or training in child psychology or child welfare, and two social workers, one of whom at least is a woman, actively involved in health, education or welfare activities pertaining to children for at least seven years.

The functions of the Juvenile Justice Boards are given at Annexure-II.

(d): Juvenile Homes are established and maintained by the concerned State Governments/UT Administrations either by itself or under an agreement with the voluntary organizations under the provisions of Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006.

(e): The number of Juvenile Homes run in the Country, State-wise, as per the information available in the Ministry of Women and Child Development received from the State Governments/UT Administrations, is given at Annex-I.